

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 23154/2018

(Arising out of impugned final judgment and order dated 08-05-2018 in WA No. 21228/2013 passed by the High Court Of Judicature At Allahabad)

JAI PRAKASH SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

Date : 24-05-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE PANKAJ MITHAL

(VACATION BENCH)

For Petitioner(s) Mr. Sudhir Dixit, Adv.
Mr. Vishal Prasad, AOR
Ms. Ritika Sethi, Adv.
Mr. Utkarsh Dixit, Adv.

For Respondent(s) Mr. Sanjay Kumar Tyagi, AOR
Ms. Charu Ambani, Adv.
Ms. Smriti Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. List the matter in its regular course.
2. Pleadings be completed in the meanwhile, if not done.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(AVGV RAMU)
COURT MASTER (NSH)